

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

PRINCIPAL BENCH

(IB)-357(PB)/2017

IN THE MATTER OF:

Srei Infrastructure Finance Limited

.... APPLICANT / PETITIONER

Vs

Avantha Holdings Limited

....

RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 19.01.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR

HON'BLE PRESIDENT

S. K. MOHAPATRA

HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):-

Mr. Arjit Mazumdar, Ms. A. Khare, Advocates

For the Respondent(s):-

**Mr. Milan Singh Negi, Mr. Kunal Godhwani,
Advocates for R-1**

Mr. U.K. Chaudhary, Sr. Adv.

Mr. Vishal Gehrana, Mr. Siddhant Gupta,

Mr. Himanshu Vij, Advs. for R-2

ORDER

Learned Counsel for the petitioner seeks and is granted 3 days' time to file rejoinder. Let rejoinder be filed within 3 days with a copy in advance to the Counsel opposite.

List for arguments on 1st February, 2018.

Sd/-
(M. M. KUMAR)
PRESIDENT

Sd/-
(S. K. MOHAPATRA)
MEMBER (TECHNICAL)